

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1

CA (CAA) No. 12/Chd/Pb/2024
(1st Motion)

IN THE MATTER OF:

Shankar Embroidery Private Limited ... Transferor Company

With

Shankar Printing Mills Pvt. Ltd. ... Transferee Company

Under Section: 230 to 232, CA 2013

Order delivered on 05.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

**For the Petitioner : Mr. G. S. Sarin, PCS.
Company**

ORDER

A date is requested by the Authorised Representative for the petitioner for placing on record, within one week; the following

- (i) The short note regarding the reconciliation of the liabilities and share capital as per the balance sheet and as per the list of creditors and shareholders certified by the Chartered Accountants.
- (ii) Specific provision of the Competition Act and rules made thereunder according to which the companies are exempt for issuance of notice to C.C.I.

List on 03.05.2024 in supplementary list.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)